

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

*** Date of Decision : 28.12.92.

RA 197/92 in OA 260/92
Shri Balu Genu Jagtap Vs. Union of India

ORDER

The applicant has filed the Review Application for review of the judgment dt.23.6.1992 by which the relief claimed by the applicant of his removal from service by the order dt.23.11.1983 w.e.f. 19.12.1983 was disallowed because the applicant's application was found to be hopelessly barred by time. The applicant has preferred this Review Application on the ground that there is an error apparent on the face of the record and further that the Review is also required on the ground that the important case law cited has been misinterpreted. The applicant has taken all these grounds touching the merit of the case. The point of limitation has been fully discussed in the judgment in para 2 to para 6.

As provided by Section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a Civil Court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record; or

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(ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or

(iii) for any other sufficient reason construed to mean "analogous reason".

There is no averment to show that there is an error apparent on the face of the record. The Review Application is, therefore, devoid of merit and as such is dismissed by circulation.

J. P. SHARMA

(J.P. SHARMA)
MEMBER (J)



(M.Y. PRIOLKAR)
MEMBER (A)